

DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 20.3.2008.

The Meeting No.46/AM08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 20.3..2008 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT In his chamber .

The Committee ratified the minutes of meeting held on dated 21.2.2008 & 4.3.2008

List of members present in the meeting is at Annexure

Case No 909 NC-VI Dt. 20.3.2008	Party Name:M/s. Silver Proteins Pvt. Pvt, Jamnagar	Meeting No/Date NC-VI Dt. 20.3.2008	Status Deferred
HQ File No. 01/85/162/466/AM08/DES-VI	RLA File	Lic No./Date Not yet issued	Defer date 3.12008

Application : Request for fixation of input output norms (SION) for Groundnut Extractions/Meal & De-Corticated Cottonseed Extractions/Meal. under para 4.7 of HBP(Vol.1) 2002-2007

Position:

Decision: Deferred.

The committee considered the case as per agenda.. The representative of VVO&F who was present in the meeting stated that they have vide letter dated 11.2.2008 asked for some additional information from the applicant firm viz (1) consumption of Decorticated cottonseed cake and solvent hexane (food grade) as well as production of the de-oiled meal and solvent extracted cottonseed oil (2) the consumption of Groundnut cake and solvent hexane (food grade) as well as production of de-oiled meal and solvent extracted Groundnut Oil for the last three/five year. The reply is awaited from the firm.

The committee decided to remind the applicant to furnish the requisite details.

The case stands deferred for relisting after a month.

Case No 910 NC-VI Dt. 20.3.2008	Party Name:M/s Sri Tools Industries ,Ludhiana	Meeting No/Date NC-VI Dt. 20.3.2008	Status Deferred
HQ File No.	RLA File	Lic No./Date	Defer date

01/85/162/292/AM08/DES-VI	30/21/40/21/40/21/AM08	3010051813 16.5.2007	
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Application: Request for fixation of input output norms for the Export of Sparklighter with Lighter Flints Sparklighters fitted with Lighter Flints against Lighter Flints.

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	61/61- Sparklighter with Lighter Flints Sparklighters fitted with Lighter Flints	100.000	KG	750000.00	18300.00
2.	61/61 – Ligher Flints fitted with Bush/Sheet Lighter Flints Fitted with Bush/Sheet	25.000	KG	155000.00	3780.00
3.	61/61- Lighter flints packed in Polybags Denominataions of 5 pcs/10 pcs/50 pcs or 100 pcs Lighter flints packed in Polybags Denomintaions of 5 pcs/10 pcs/50 pcs or 100 pcs	80.000	KG	302500.00	7378.00
			Total	1,207,500.00	29,458.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	Lighter Flints Lighter Flints	205.000	KG	307500.00	7332.50
			Total	307,500.00	7,332.50

Position:
Decision: Deferred.

The committee considered the case as per agenda.. It was decided to ask for the following from the applicant :-

- (1) The number and size of lighter flints
- (2) Sample of export product of each category

The case will be further considered in the NC meeting on receipt of the reply from the firm.

Case No 911 NC-VI Dt. 20.3.2008	Party Name:M/s. Pregna Intenational Ltd, Mumbai	Meeting No/Date NC-VI Dt. 20.3.2008	Status Deferred
HQ File No. 01(83)85/162/423/AM08/DES- VI	RLA File		Defer date 19.12.2007

Application : Modification of SION at Sr. No. K-41 for export of Intra Uterine contraceptive Device Copper T-380A.

Position:

Decision:Deferred.

The committee considered the case as per agenda.. It was noted that Depratment of C & PC vide their letter dated 22.2.2008 has asked for details, which the firm has already submitted vide their letter dated 25.6.2007. It was decided that copy of firm's letter dated 25.6.2007 alongwith application in ANF4-B may be sent to Deptt of C & PC for their comments.

Case No 912 NC-VI Dt. 20.3.2008	Party Name:M/s. Organic India Pvt. Ltd, Lucknow	Meeting No/Date NC-VI Dt. 20.3.2008	Status Deferred
HQ File No. 01/85/50/125/AM08/DES- VI	RLA File 06/24/40/15/AM08	Lic No./Date 0610012557 26.11.2007	Defer date Nil

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	67/- Flavoured Psyllium Powdefr(Chocolate Flavour67/- Flavoured Psyllium Powdefr(Chocolate Flavour	42600.000	KG	25536779.11	629760.27
			Total	25,536,779.11	629,760.27

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	Inulin Extact Powder	4473.000	KG	0.00	0.00
2.	Licorice Root Cut Root	4409.100	KG	0.00	0.00
3.	Prune Powder Powder	894.600	KG	0.00	0.00
4.	Carob Powder Powder	9818.240	KG	0.00	0.00
5.	Chicory Root Powder	4473.000	KG	0.00	0.00
6.	Marshmallow root powder powder	894.600	KG	0.00	0.00
7.	Chocolate Flavour Powder	1565.550	KG	0.00	0.00
8.	Vanilla Flavour Powder	894.600	KG	0.00	0.00
9.	Aloe Extract Extract	447.300	KG	0.00	0.00
10.	Steviosides Extract Powder	246.020	KG	0.00	0.00
11.	TOTAL	0.000	Number	95000000.00	231425.09
			Total	9,500,000.00	231,425.09

Position:
Decision Deferred

The committee considered the case as per agenda.. It was noted that several cases of the firm pertaining to the same export product with different flavours are pending for finalization for want of comments from AYUSH. It was decided that a DO reminder may be sent to the Administrative Ministry at the level of Chairman NC-6.

Case No 913 NC-VI Dt. 20.3.2008	Party Name:M/s. Organic India Pvt. Ltd, Lucknow	Meeting No/Date NC-VI Dt. 20.3.2008	Status Deferred
HQ File No. 01/85/50/123/AM08/DES-VI	RLA File 06/24/40/13/AM08	Lic No./Date 0610012555 2611.2007	Defer date Nil

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	67/0- Flavour Psyllium Powder(Organge Flvour) Blend of Psyllium Powder, fuit powder, natural flavourings, Herb and Herb Extracts(Product blend is certified organic as per USDA Standard.	40896.000	KG	24515307.95	604569.86
			Total		

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	Inulin Extact Powder	7158.000	KG	0.00	0.00
2.	Licorice Root Cut Root	4538.430	KG	0.00	0.00
3.	Prune Powder Powder	1288.220	KG	0.00	0.00
4.	Orange Powder Powder	777.230	KG	0.00	0.00
5.	Marshmallow root powder powder	1073.520	KG	0.00	0.00
6.	Orange Flavour Powder	1288.220	KG	0.00	0.00
7.	Aloe Extract Extract Powder	717.110	KG	0.00	0.00
8.	Steviosides Extract Powder	150.290	KG	0.00	0.00
9.	Total	0.000	Number	9000000.00	219244.82
			Total	9,000,000.00	219,244.82

Position:

Decision: Deferred.

The committee considered the case as per agenda.. It was noted that several cases of the firm pertaining to the same export product with different flavours are pending for finalization for want of comments from AYUSH. It was decided that a DO reminder may be sent to the Administrative Ministry at the level of Chairman NC-6.

Case No 914 NC-VI Dt. 20.3.2008	Party Name:M/s. Organic India Pvt Ltd, Lucknow	Meeting No/Date NC-VI Dt. 20.3.2008	Status Deferred
HQ File No. 01/85/50/146/AM08/DES-VI	RLA File 06/24/40/09/AM08	Lic No./Date 0610012144 23.7.2007	Defer date Nil

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	67/0- Flavour Psyllium Powder (Peach/Organge Flvour) Blend of Psyllium Powder, fuit powder, natural flavourings, Herb and Herb Extracts (Product blend is certified organic as per USDA Standard	81792.000	KG	49030615.89	1209139.73
2.	67/0- Flavoured Psyllium Powder (Chocolate flavour) Blend of Psyllium powder, fruit powders, natural flavourings Herb Extracts (Product Blend is certified organic as per USDA standard)	42600.000	KG	25536779.11	629760.27
			Total	74,567,395.00	1,838,900.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	Inulin Extract Powder	4697.250	KG	750078.01	18272.30
2.	Licorice root Cut root	3371.500	KG	628336.34	15306.61
3.	Prune powder Powder	867.750	KG	500120.77	12183.21
4.	Orange Powder Powder	194.250	KG	74875.50	1824.00
5.	Peach Powder Powder	194.250	KG	145365.33	3541.17
6.	Carob Powder Powder	2454.500	KG	124938.96	3043.58
7.	Chicory Root Powder Powder	1118.250	KG	274965.93	6698.31
8.	Marshmallow root Powder Powder	760.500	KG	313433.99	7635.42
9.	Orange flavor Powder	322.000	KG	1062999.60	25895.24
10.	Peach Powder	322.000	KG	642003.11	15639.54
11.	Chocolate Llavour Powder	391.500	KG	618093.54	15057.09

12.	Vnilla Powder Powder	223.750	KG	465308.93	11335.17
13.	Aloe Extract Extract Powder	470.500	KG	2741818.99	66792.18
14.	Steviosides Extract Powder	136.750	KG	262491.35	6394.43
			Total	8,604,830.35	209,618.25

Position:

Decision: Deferred

The committee considered the case as per agenda.. It was noted that several cases of the firm pertaining to the same export product with different flavours are pending for finalization for want of comments from AYUSH. It was decided that a DO reminder may be sent to the Administrative Ministry at the level of Chairman NC-6.

Case No 915 NC-VI Dt. 20.3.2008	Party Name:M/s. Organic India Pvt. Ltd, Lucknow	Meeting No/Date NC-VI Dt. 20.3.2008	Status Deferred
HQ File No. 01/85/50/124/AM08/DES-VI	RLA File 06/24/40/14/AM08	Lic No./Date 0610012556 26.11.2007	Defer date Nil

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	67/0- Flavour Psyllium Powder(Organge Flvour)Blend of Psyllium Powder, fuit powder, natural flavourings, Herb and Herb Extracts(Product blend is certified orgnanic as per USDA Standard.				
			Total		

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	Inulin Extact Powder	7158.000	KG	0.00	0.00
2.	Licorice Root Cut Root	4538.430	KG	0.00	0.00
3.	Prune Powder Powder	1288.220	KG	0.00	0.00
4.	Peach Powder Powder	777.230	KG	0.00	0.00

5.	Marshmallow root powder powder	1073.520	KG	0.00	0.00
6.	Peach Flavour Powder	1288.220	KG	0.00	0.00
7.	Aloe Extract Extract Powder	717.110	KG	0.00	0.00
8.	Steviosides Extract Powder	150.290	KG	0.00	0.00
9.	Total	0.000	Number	8500000.00	207064.56
			Total	8,500,000.00	207,064.56

Position:

Decision: Deferred

The committee considered the case as per agenda.. It was noted that several cases of the firm pertaining to the same export product with different flavours are pending for finalization for want of comments from AYUSH. It was decided that a DO reminder may be sent to the Administrative Ministry at the level of Chairman NC-6.

Case No 916 NC-VI Dt. 20.3.2008	Party Name:M/s. Coronet Products Pvt. Ltd, Baroda	Meeting No/Date NC-VI Dt. 20.3.2008	Status Deferred
HQ File No. 01/85/162/705/AM08/DES- VI	RLA File 34/24/40/124/AM08	Lic No./Date 3410020318 12.12.2007	Defer date Nil

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(EURO)
1.	63/- TOOTH BRUSHES (Interdental Cylindrical)	100000.000	Number	1577792.00	28480.00
2.	63/0-TOOTH BRUSHES (Indental Conical)	100000.000	Number	1577792.00	28480.00
			Total	3,155,584.00	56,960.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	Tooth Brush Head (Cylindrical)	105000.000	Number		
2.	Tooth Brush Head (Conical)		Number		
3.	Relevant Polymer (Polypropylene Granules PET BR003)		KG		
4.	Relevant Polymer (Thermoplastic Elastomer – TPE)		KG		
5.	Colour Master Batch for Polypropylene Granules		KG		
6.	Colour Master Batch for TPE- Thermoplastic Elastomer		KG		
			Total	2,495,622.00	44,131.23

Position:

Decision: Deferred.

The committee considered the case as per agenda.. Committee decided that the applicant firm be asked to intimate the weight of the handle indicating separately weight of thermoplastic Elastometer (TPE) and Polypropylene Granules. Firm is also to be requested to provide samples of conical and cylindrical Tooth Brush Head.. It was also decided to give PH to the firm on 10.4.2008 so that its representative can explain the case before the Committee. Firm to be informed accordingly.

Case No 917 NC-VI Dt. 20.3.2008	Party Name:M/s. P.S.S.Krishnamurthi Exports (P) Ltd , Tuticorn	Meeting No/Date NC-VI Dt. 20.3.2008	Status Deferred
HQ File No. 01/85/162/312/AM08/DES- VI	RLA File	Lic No./Date Not yet issued	Defer date 20.9.2007

Application: Request for fixation of SION for the export product Plants and Parts of Plants in Packing material against import of Relevant Packing Material.

Position:
Decision: Deferred.

Committee deferred the case for further consideration on 10.4.2008. The case to be relisted on 10.4.2008.

Case No 918 NC-VI Dt. 20.3.2008	Party Name:M/s. Dhampur Sepecialty Sugar Ltd, New Delhi	Meeting No/Date NC-VI Dt. 20.3.2008	Status Deferred
HQ File No. 01/85/50/910/AM07/DES-VI	RLA File	Lic No./Date Not yet issued.	Defer date Nil.

Application: Request for fixation of SION for export product “Demerara sugar-cane Sugar Refined against import of sugar cane syrup.

Position:
Decision: Deferred.

The committee considered the case as per agenda.. Representatives of Directorate of Sugar who were present in the meeting were requested to send their written comments in regard to the case for fixation of Standard Input Output Norms (SION) for export product Demerara Sugar. Directorate of Sugar agreed to send their comments in two weeks.

Case was accordingly deferred to the second week of April 2008.

Case No 919 NC-VI Dt. 20.3.2008	Party Name:M/s. Dampur specialty Sugar Ltd, New Delhi	Meeting No/Date NC-VI Dt. 20.3.2008	Status Approved
HQ File No. 01/85/162/114/AM06/DES-VI	RLA File 05/24/40/561/AM06	Lic No./Date 0510157025 6.5.2005	Defer date 8.6.2006

Application: Correction of the minutes of ALC held on 8.6.2006

Position:

Decision: Approved

It was noted that in the minutes of ALC held on 8.6.2006 it has been stated that “After discussion it was decided to allow import of 99 kgs of refined sugar against export of 100 kg of refined white sugar”.

Directorate of Sugar vide letter No. 9-2/2005-ES/31 dated 14.3.2008 has stated that typographical error appears to have occurred in the minutes as refined “white sugar” has been mentioned in place of “Demerara sugar”. Committee decided to amend the minutes as under:

“ After discussion, it was dedided to allow import of 99 kgs of refined sugar against export of 100 kgs Demerara sugar”

RLA to take consequential action accordingly.

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